The Madhya Pradesh Gramo me ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970

Act 26 of 1970

Keyword(s):
Code, Inhabitant of a Village, Development Plan, Local Body

Amendments appended: 33 of 2012, 28 of 2017, 22 of 2018

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

The M.P. Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970

M.P. Act No. 26 of 1970

mp296

[Dated 23rd October, 1970]

LEGISLATIVE HISTORY

Received the assent of the Governor on the 23-10-1970; assent first published in the "Madhya Pradesh Gazette", Extraordinary, dated the 24-10-1970.

An Act to make special provision for allotment of unoccupied land-to inhabitants of villages in certain circumstances.

Be it enacted by the Madhya Pradesh Legislature in the Twenty-first Year of the Republic of India as follows :-

1. Short title and extent. - (1) This Act may be called the Madhya Pradesh Gramo Me ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970.

(2) It extends to whole of Madhya Pradesh.

2. Definitions. - In this Act, unless the context otherwise requires :-

(a) *"Code"* means the Madhya Pradesh Land Revenue Code, 1959 (No. 20 of 1959);

(b) *"inhabitant of a village"* means a person who-

(i) holds land; or

(ii) works as an agricultural artisan or as an agricultural labourer;

in such village or in a village usually cultivated from such village;

(c) the words and expressions used in this Act but not defined shall have the meaning assigned to them in the Madhya Pradesh Land Revenue Code, 1959 (No. 20 of 1959).

3. Allotment and settlement of unoccupied land in certain circumstances. - All unoccupied lands in a village on which inhabitants of such village have, prior to the [31st day of December 2014], erected any building for the purpose of residence or purposes ancillary thereto and such building exists on that date shall, notwithstanding anything contained in the Code or the rules made thereunder, be allotted and settled with such inhabitants in Bhumiswami rights in accordance with the provisions of this Act:

Provided that nothing contained in this section shall apply to unoccupied land which is-

[(a) situated in,-

(i) any development plan area;

(ii) any local body or village situated on the outer periphery of any local body;

(iii) area of operation of the Madhya Pradesh Nagriya kshetro ke bhoominin Vyakti (Pattadhriti Adhikaron ka Pradan kiya jana) Adhiniyam, 1984 (No. 15 of 1984);

(iv) five hundred metres on both sides of a national highway specified in, or declared under, the National Highways Act, 1956 (XLVII of 1956) or highway notified under section 3 of the Madhya Pradesh Rajmarg Adhiniyam, 2004 (No.11 of 2005);]

(b) set apart under Section 237 of the Code for the following purposes-

(i) for burial ground and cremation ground;

(ii) for gaothan;

(iii) for threshing floor;

(iv) for skinning ground;

(v) for bazar;

(vi) for public purpose such as schools, playgrounds, parks, roads, lanes and drains.

(c) held or reserved by the Central Government or the State Government for any specified purpose.

[**Explanation.** - For the purpose of this section;

(a) "development plan" shall have the same meaning as assigned to it in the Madhya Pradesh Nagar Tatha Gram Nivesh Adhiniyam, 1973 (No. 23 of 1973);

(b) "local body" means any municipal corporation constituted under the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956), or any municipality or any municipal council constituted under the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961).]

4. Procedure for settlement. - (1) Every inhabitant of a village to whom Section 3 applies shall make an application to the Tahsildar within such period and in such form as may be prescribed.

(2) On receipt of an application under sub-section (1), proceedings, if any, pending under Section 248 of the Code in respect of the unoccupied land mentioned in the application, may be stayed till such time as the Tahsildar, may think fit.

(3) Subject to the provisions of this Act and the rules made in this behalf, the Tahsildar shall allot and settle [upto 60 square metre unoccupied land] with the inhabitant of a village.

(4) On allotment of unoccupied land under sub-section (3) all proceedings pending before the Tahsildar in respect of the said unoccupied land under Section 248 of the Code shall stand abated.

5. Provisions of Act to apply to protected forest on its ceasing to be so. - As from the date fixed in that behalf in the notification issued under Section 34-A of the Indian Forest Act, 1927 (XVI of 1927) as applicable to the State of Madhya Pradesh declaring any forest to be no longer protected forest, the provisions of this Act shall apply to forest land or waste land as were comprised within such protected forest on [31st day of December 2014] (hereinafter referred to as the said date) as if such land was unoccupied land on the said date.

6. Power to make rules. - (1) The State Government may make rules generally for the purpose of carrying into effect the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing power such rules may provide for-

(a) (i) prescription of period and form under sub-section (1) of Section 4;

(ii) prescription of manner of allotment and settlement of unoccupied land under sub-section (2) of Section 4;

(b) prescription of terms and conditions [x x x] subject to which unoccupied land shall be allotted and settled.

(3) All rules made under this Act shall be laid on the table of the Legislative Assembly.

7. Repeal. - The Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhyadesh, 1970 (No. 4 of 1970) is hereby repealed.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 378]   भोपाल, शनिवार, दिनांक 25 अगस्त 2012—भाद्र 3, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 25 अगस्त 2012

क्र. 5849-268-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23 अगस्त 2012 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ३३ सन् २०१२.

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, २०१२.

[दिनांक २३ अगस्त, २०१२ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक २५ अगस्त, २०१२ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, २०१२ है.

धारा ३ का संशोधन. २. मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० (क्रमांक २६ सन् १९७०) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा ३ में, अंक तथा शब्द ''२३ जून, १९८०'' के स्थान पर, अंक तथा शब्द ''३१ दिसम्बर, २०११'' स्थापित किए जाएं.

धारा ५ का संशोधन. ३. मूल अधिनियम की धारा ५ में, अंक तथा शब्द ''२३ जून, १९८०'' के स्थान पर, अंक तथा शब्द ''३१ दिसम्बर, २०११'' स्थापित किए जाएं.

निरसन तथा व्यावृत्ति ४. (१) मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अध्यादेश, २०१२ (क्रमांक २ सन् २०१२) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्यवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्यवाई समझी जाएगी.

भोपाल, दिनांक 25 अगस्त 2012

क्र. 5850-268-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, 2012 (क्रमांक 33 सन् 2012) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 33 of 2012

THE MADHYA PRADESH GRAMO ME KI DAKHALRAHIT BHOOMI (VISHESH UPABANDH) SANSHODHAN ADHINIYAM, 2012.

[Received the assent of the Governor on the 23rd August, 2012; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 25th August, 2012.]

An Act further to amend the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970.

Be it enacted by the Madhya Pradesh Legislature in the sixty-third year of the Republic of India as follows :—

Short title,

1. This Act may be called the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Sanshodhan Adhiniyam, 2012.

Amendment of Section 3.

2. In Section 3 of the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970 (No. 26 of 1970) (hereinafter referred to as the principal Act), for the figures, letters and words "23rd day of June, 1980", the figures, letters and words "31st day of December, 2011" shall be substitued.

Amendment of Section 5.

3. In Section 5 of the Principal Act, for the figures, letters and words "23rd day of June, 1980", the figures, letters and word "31st December, 2011" shall be substituted.

Repeal and saving.

4. (1) The Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Sanshodhan Adhyadesh, 2012 (No. 2 of 2012) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2012.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 486] भोपाल, गुरुवार, दिनांक 7 सितम्बर 2017—भाद्र 16, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 7 सितम्बर 2017

क्र. 14656-203-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 29 अगस्त, 2017 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २८ सन् २०१७

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम २०१७

[दिनांक २९ अगस्त, २०१७ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ७ सितम्बर, २०१७ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के अड़सठवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, २०१७ है. **संक्षिप्त नाम.**

२. मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० (क्रमांक २६ सन् १९७०) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है), की धारा ३ में, अंक, अक्षर तथा शब्द "३१ दिसम्बर, २०११" के स्थान पर, अंक, अक्षर तथा शब्द "३१ दिसम्बर, २०१४" स्थापित किए जाएं. **धारा ३ का संशोधन.**

३. मूल अधिनियम की धारा ५ में, अंक, अक्षर तथा शब्द "३१ दिसम्बर, २०११" के स्थान पर, अंक, अक्षर तथा शब्द "३१ दिसम्बर, २०१४" स्थापित किए जाएं. **धारा ५ का संशोधन.**

भोपाल, दिनांक 7 सितम्बर 2017

क्र. 14656-203-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, 2017 (क्रमांक 28 सन् 2017) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT
No. 28 OF 2017

THE MADHYA PRADESH GRAMO ME KI DAKHALRAHIT BHOOMI (VISHESH UPABANDH) SANSHODHAN ADHINIYAM, 2017.

[Received the assent of the Governor on the 29th August, 2017; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 7th September 2017].

An Act further to amend the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh), Adhiniyam, 1970.

Be it enacted by the Madhya Pradesh Legislature in the sixty-eighth year of the Republic of India as follows :—

Short title.

1. This Act may be called the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Sanshodhan Adhiniyam, 2017.

Amendment of Section 3.

2. In Section 3 of the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970 (No. 26 of 1970) (hereinafter referred to as the principal Act), for the figures, letters and words "31st day of December, 2011", the figures, letters and words "31st day of December, 2014", shall be substituted.

Amendment of Section 5.

3. In Section 5 of the principal Act, for the figures, letters and words "31st day of December, 2011", the figures, letters and words "31st day of December, 2014", shall be substituted.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2017.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 405] भोपाल, गुरुवार, दिनांक 26 जुलाई 2018—श्रावण 4, शक 1940

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 26 जुलाई 2018

क्र. 12400-248-इक्कीस-अ (प्रा.)अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23 जुलाई 2018 को राज्यपाल महोदया की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २२ सन् २०१८

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, २०१८

[दिनांक २३ जुलाई, २०१८ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक २६ जुलाई, २०१८ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के उनहत्तरवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, २०१८ है.

धारा ३ का संशोधन.

२. मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) अधिनियम, १९७० (क्रमांक २६ सन् १९७०) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा ३ में, परन्तुक में,—

(एक) खण्ड (क) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात्:—

"(क) जो,—

(एक) किसी विकास योजना क्षेत्र;

(दो) किसी स्थानीय निकाय की बाहरी परिधि पर स्थित किसी स्थानीय निकाय या ग्राम;

(तीन) मध्यप्रदेश नगरीय क्षेत्रों के भूमिहीन व्यक्ति (पट्टाधृति अधिकारों का प्रदान किया जाना) अधिनियम, १९८४ (क्रमांक १५ सन् १९८४) के प्रवर्तन के क्षेत्र; और

(चार) नेशनल हाइवेज एक्ट, १९५६ (१९५६ का ४७) में विनिर्दिष्ट किए गए या उसके अधीन घोषित किए गए राष्ट्रीय राजमार्ग के या मध्यप्रदेश राजमार्ग अधिनियम, २००४ (क्रमांक ११ सन् २००५) की धारा ३ के अधीन अधिसूचित राजमार्ग के दोनों ओर पांच सौ मीटर,

में स्थित हो;";

(दो) खण्ड (ग) के पश्चात्, निम्नलिखित स्पष्टीकरण जोड़ा जाए, अर्थात्:—

"स्पष्टीकरण.—इस धारा के प्रयोजन के लिए,—

(क) "विकास योजना" का वही अर्थ होगा जो कि मध्यप्रदेश नगर तथा ग्राम निवेश अधिनियम, १९७३ (क्रमांक २३ सन् १९७३) में इसके लिए समनुदेशित है;

(ख) "स्थानीय निकाय" से अभिप्रेत है, मध्यप्रदेश नगरपालिक निगम अधिनियम, १९५६ (क्रमांक २३ सन् १९५६) के अधीन गठित कोई नगरपालिक निगम या मध्यप्रदेश नगरपालिका अधिनियम, १९६१ (क्रमांक ३७ सन् १९६१) के अधीन गठित कोई नगरपालिका या कोई नगरपालिक परिषद्.".

धारा ४ का संशोधन.

३. मूल अधिनियम की धारा ४ में, उपधारा (३) में, शब्द "दखलरहित भूमि" के स्थान पर, शब्द" ६० वर्ग मीटर तक की दखलरहित भूमि" स्थापित किए जाएं.

निरसन तथा व्यावृत्ति.

४. (१) मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अध्यादेश, २०१८ (क्रमांक ८ सन् २०१८) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 26 जुलाई 2018

क्र. 12400-248-इक्कीस-अ (प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश ग्रामों में की दखलरहित भूमि (विशेष उपबंध) संशोधन अधिनियम, 2018 (क्रमांक 22 सन् 2018) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

NO. 22 OF 2018

THE MADHYA PRADESH GRAMO ME KI DAKHALRAHIT BHOOMI (VISHESH UPABANDH) SANSHODHAN ADHINIYAM, 2018

[Received the assent of the Governor on the 23rd July, 2018; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 26th July, 2018.]

An Act further to amend the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970.

Be it enacted by the Madhya Pradesh Legislature in the sixty-ninth year of the Republic of India as follows:—

Short title. 1. This Act may be called the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Sanshodhan Adhiniyam, 2018.

Amendment of Section 3. 2. In Section 3 of the Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Adhiniyam, 1970 (No. 26 of 1970) (hereinafter referred to as the principal Act), in the proviso,—

(i) for clause (a), the following clause shall be substituted, namely:—

"(a) situated in,—

(i) any development plan area;

(ii) any local body or village situated on the outer periphery of any local body;

(iii) area of operation of the Madhya Pradesh Nagriya Kshetro Ke Bhoomihin Vyakti (Pattadhriti Adhikaron Ka Pradan Kiya Jana) Adhiniyam, 1984 (No. 15 of 1984); and

(iv) five hundred metres on both sides of a national highway specified in, or declared under, the National Highways Act, 1956 (XLVII of 1956) or highway notified under Section 3 of the Madhya Pradesh Rajmarg Adhiniyam, 2004 (No. 11 of 2005);";

(ii) after clause (c), the following explanation shall be added, namely:—

"**Explanation**.—For the purpose of this Section;

(a) "development plan" shall have the same meaning as assigned to it in the Madhya Pradesh Nagar Tatha Gram Nivesh Adhiniyam, 1973 (No. 23 of 1973);

(b) "local body" means any municipal corporation constituted under the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956), or any municipality or any municipal council constituted under the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961).".

Amendment of Section 4.

3. In Section 4 of the principal Act in sub-section (3), for the words "unoccupied land", the words "upto 60 square metre unoccupied land" shall be substituted.

Repeal and Saving.

4. (1) The Madhya Pradesh Gramo Me Ki Dakhalrahit Bhoomi (Vishesh Upabandh) Sanshodhan Adhyadesh, 2018 (No. 8 of 2018) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2018.